

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 237 OF 2018 IN
DFR NO. 425 OF 2018

Dated: 17th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

PSPN Synergy Pvt. Ltd.

.... Appellant(s)

Vs.

Uttar Pradesh Electricity Regulatory Commission
(UPERC) & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sourav Roy
Mr. Asif Ahmed

Counsel for the Respondent(s) : Mr. C. K. Rai for R-1
Mr. Raji Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava for R-2

ORDER

IA NO. 237 OF 2018
(Application for condonation of delay in filing the appeal)

Mr. C. K. Rai, Learned Counsel appears on behalf of Respondent No. 1 and Mr. Rajiv Srivastava, Learned Counsel appears on behalf of Respondent No. 2. Other Respondents, though served, unrepresented.

Mr. Sourav Roy, Learned Counsel appearing for the Appellant submitted that there is a delay of 24 days in filing the Appeal which has been explained satisfactorily and sufficient cause has been made out in the application, which may kindly be accepted and the delay may kindly be condoned.

Submission made by the Learned Counsel appearing for the appellant, as stated above, is placed on record.

In the light of the submissions made by the Learned Counsel appearing for the Appellant and going through the reasoning given in the application explaining delay in filing the appeal, we find it satisfactory as sufficient cause has been made out. The same is accepted and delay in filing the appeal is condoned. IA No. 237 of 2018 for delay in filing the Appeal is allowed.

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Registry is directed to number the appeal and list the matter for admission on **19-4-2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil)
Judicial Member

tpd/kt